

world during the last three years, year-wise and country-wise;

(c) whether Government propose to embark upon an ambitious project for promotion of tea in foreign markets; and

(d) if so, the amount earmarked for the purpose and whether it will be used for tapping new markets or wooing back the old markets?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
 (a) No, Sir Export of tea from India during January-October, 1974 was 155.39 m. kgs. valued at Rs. 138.25 crores compared to 144.32 m. kgs. valued at Rs. 110.47 crores during the same period of 1973.

(b) A statement is laid on the Table of the House [Placed in Library. See No. LT-9412/75]

(c) Export Promotion in Tea is being constantly kept under review so that changes found suitable could be adopted on such review

(d) A provision of Rs. 165.71 lakhs has been made in 1975-76 Budget for Tea Promotion outside India which will intra-also include expenditure on generic promotion, unimational promotion, promotion of special packs of Indian tea with the cooperation of the local blenders/packers, delegations for market study and exploring new markets, trade delegations etc.

Service Rules for Officers and Staff of I.T.D.C.

5964. SHRI RAMAVATAR SHASTRI:
 SHRI VIRBHADRA SINGH.

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Board of Directors approved Service Rules for the officers and staff members of I.T.D.C. in September, 1973 and the Committee on Public Undertakings

was informed that these rules had been brought into force;

(b) if so, from which date these rules have been given effect to; and

(c) whether any notification has been issued or circulated to the members of staff and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SUREN-DRA PAL SINGH): (a) and (c) The staff regulations, including service rules, for the employees of India Tourism Development Corporation were approved by the management of the Corporation on 31st August, 1973. The Committee on Public Undertakings was informed that these rules were being followed in the India Tourism Development Corporation even prior to 1973 though they were formally written down, compiled and put together only in 1973

(c) Draft Standing Orders covering the conditions of service of workmen under the Industrial Employment (Standing Orders) Act, 1946 have been filed with the Certifying Authority, Delhi. These will be notified/ circulated to the members of the staff after certification by Certifying Authority

कंट्रीलर आफ डिफेंस एकाउन्ट्स के कार्यालयों में पदोन्नतियां और तबादले

5965. श्री जनेश्वर सिन्घ : क्या बिस्व मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि कंट्रीलर आफ डिफेंस एकाउन्ट्स के कार्यालयों में जो पदोन्नति और तबादले हो रहे हैं उनके पीछे राजनैतिक कारण हैं ; और

(ख) यदि हा, तो इसको रोकने के लिये सरकार द्वारा क्या कार्रवाई की जा रही है ?

बिना संशय के राख्य नवी (जी प्रमद कुमार मुसर्जी) : (क) सरकार के पास कोई जानकारी नहीं है जिससे यह विश्वास किया जा सके कि रखा लेखा नियन्त्रको के कार्यालयों में हुई पदोन्नतियों और तबादलों के पीछे कोई राजनैतिक कारण है ।

- (ख) प्रश्न नहीं उठता ।

Re-Classification of Cloth

5966. DR. LAXMINARAIN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) whether the qualities of cloth are proposed to be re-classified; and

(b) whether powerloom cloth is also likely to become excisable as a result of the proposed classification?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH):

(a) The question of revision of the existing classification of mill-made cloth is proposed to be discussed in the meeting of the Cotton Textiles Consultative Board on 17th April, 1975.

(b) Does not arise.

Foreign holdings in Hindustan Lever Ltd.

5967. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether the equity holdings of Unilever London in Hindustan Lever Limited is 85 per cent;

(b) whether the whole of this equity amount has come out of the cumulative profits over the years from our country;

(c) whether the grant of C.O.B. licence in the above context to Hindustan Lever Limited means permission for further continuous exploita-

tion of our gullible consumers in the country; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). The application of Hindustan Lever Limited under Section 29(2) (a) of the Foreign Exchange Regulation Act, 1973 for permission to continue to carry on its existing activities is under examination.

Export of Basmati Rice

5968. SHRI P. VENKATASUBBIAH: Will the Minister of COMMERCE be pleased to state:

(a) whether Basmati rice has emerged as a major export earner for the country;

(b) if so, the figures of export during the current year as compared to the corresponding period last year; and

(c) the steps envisaged to keep up these exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH):

(a) Not yet, Sir.

(b) The export of Basmati Rice during the last two years has been as under:—

	Quantity (T)	Value Rs. in lakh
1973-74	14822	668.18
1974-75*	26234	1312.05

* (April-Nov. 74).

(c) As incentive for increasing production, more attractive price is being paid to the growers for basmati paddy. A proposal to encourage con-